

Shri Abid Ali: There are about 21,000 petroleum workers. There is no common service condition.

Shri F. C. Bose: The number of employers?

Shri Abid Ali: Five.

Shri Tangamani: In view of the fact that all these employees are under the three important petroleum companies, may I know whether the Government will consider the question of an All India tribunal instead of regional tribunals on two of the major demands, bonus and wages?

Shri Abid Ali: The number of employers is four. With regard to regional tribunals, the question does not arise because the unions are hopeful to conclude agreements with regard to bonus region-wise.

Shri Prabhat Kar: May I know whether it is a fact that the hon. Labour Minister had a discussion with the petroleum managements and it was agreed that a National tribunal may be appointed?

Shri Abid Ali: It is not true, as I said earlier, to say that there was any assurance given or agreement arrived at. The position is, I may repeat, that the unions in the regions are claiming that if the Federation does not interfere, there is considerable hope of getting an understanding arrived at between the workers and the oil companies with regard to bonus. In fact, in Bombay an agreement has been arrived at already and 50 per cent. of the workers have already received bonus.

Shri Tangamani: The hon. Deputy Minister says that when there is a Federation, the Federation should not interfere and the Unions alone should.....

Mr. Speaker: It is not his view. He says that the unions are opposed to this and they do not want the interference of the Federation. That is what he says.

Shri Tangamani: I would like to know from the hon. Minister whether the majority of the workers are under the Federation or outside the Federation and whether it is not a fact that though a union entered into an agreement on the question of bonus in Bombay nearly four months ago, a majority of the workers have not still received bonus?

Shri Abid Ali: A majority of the workers in Bombay have received bonus. With regard to the other question whether a majority of the workers are in the Federation or not, as I have said earlier, the industrial relations concerning this industry are within the State sphere and we have not verified the claims of the various organisations. The Vice-President of the Federation, of which representatives met us, has written to us that this question should be left to be settled by the regions themselves.

Displaced Persons in Purana Qila

1.
 { Shri S. M. Banerjee:
 Shri Tangamani:
 *1073. Shrimati Renu Chakravartty:
 Shrimati Sucheta Kripalani:

Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether it is a fact that the rent of the tenements in Purana Qila Camp has been reduced;

(b) if so, what rent has now been fixed and the grounds on which the reduction has been made;

(c) what is the exact alternative accommodation given to displaced persons of the Purana Qila in lieu of their present accommodation;

(d) the terms on which this has been given;

(e) the number of them offered land; and

(f) the amount to be given by Government for the construction of quarters on those plots?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) Yes.

(b) Rs. 4:50 nP. per month per tenement. The basic factor for the reduction of rent is that as the tenements are only temporary and are not to be allotted to the occupiers permanently only national value of the land has been included in the cost of construction.

(c) 135 displaced persons of Purana Qila have been given built-up accommodation and the rest have been offered small plots measuring about 100 sq. yds. in Lajpat Nagar. If an allottee has more than one tenement in his occupation in Purana Qila he is allotted two plots.

(d) The terms and conditions on which alternative accommodation has been given/offered to these displaced persons are the same as are applicable to other displaced persons under the Compensation Scheme.

(e) 554.

(f) Nil.

Shri S. M. Banerjee: May I know whether there was a request from the residents of Purana Qila for allotment of sites in Jungpura? What has happened to that? May I know whether that land has been taken back from the Ministry of Defence and whether the Rehabilitation Ministry is going to rehabilitate them there?

Shri Mehr Chand Khanna: This request is more than 2 or 3 years old. Several times this question has been asked and answered that that land is not available. It is with the Ministry of Defence.

Shri S. M. Banerjee: In this Press Information Bureau, Government of India Press Note issued by the Ministry of Rehabilitation, it is said:

"Only 149 families have accepted small plots and they have been given six months' time to put up structures on their plots."

Then, it is said:

"It has, therefore, been decided that those who do not accept plots offered to them by the end of July, 1958, will forfeit their right to priority treatment....."

May I know the circumstances why they did not actually take these plots, and whether the date is going to be extended to accommodate all those who are likely to be vacated from the plots?

Shri Mehr Chand Khanna: We have been trying to vacate the Purana Qila for the last 3 or 4 years. A large number of offers have been made and even assurances given which have not been honoured. A number of families have already moved. Others have been offered plots which have been accepted. We cannot continue to keep these offers open indefinitely. I want this problem to be resolved.

Shrimati Renu Chakravartty: As far as we know, the refugees in Purana Qila have actually built up their houses at the time of the earlier Rehabilitation Minister. May I know whether, to those who have been given plots of land in Lajpatnagar, house building loans will also be made available from the Ministry?

Shri Mehr Chand Khanna: The information that the hon. Member is trying to supply to the House is incorrect. That is number one. So far as loans are concerned, I have already replied in the negative.

Shri Tangamani: The hon. Minister said that 135 families have accepted the offer and they have moved to some other place. What is the total number of families still in Purana Qila and whether the number is not 566 families?

Shri Mehr Chand Khanna: According to my information, the number is 554. Of them, I believe, 177 have already accepted the offer.

Shri S. M. Banerjee: The hon. Minister said that they have been offered plots. May I know whether

it is a fact that plots have been offered at the rate of Rs. 14 per square yard and that no amount has been sanctioned to them for construction of the house? They have spent a lot of money there. How are they going to construct houses?

Shri Mehr Chand Khanna: This very question has been answered by me in reply to a question by Shrimati Renu Chakravartty. These tenements have been built at Government cost. In the beginning a small sum of Rs. 100 each, for each tenement, I believe,....

Shri S. M. Banerjee: In Purana Qila?

Shri Mehr Chand Khanna: I am talking of Purana Qila....they deposited that amount in advance, I think, about 8 or 10 years ago. Credit for that amount was given in rent. The price of a tenement may be Rs. 1,200 or 1500 each—I am talking from memory. Only about Rs. 100 and odd were given by each allottee at that time. As regards the loan, we are not giving any more loans. The loan scheme has been stopped a long time ago. If these gentlemen want to take advantage of the loan scheme of the Works, Housing and Supply Ministry, they are welcome to do that.

Mr. Speaker: Next question

Shri Naval Prabhakar: One question Sir.

Mr. Speaker: I have allowed a number of questions. Did he get up then?

श्री नवल प्रभाकर : माननीय मंत्री जी ने कहा है कि १७७ व्यक्तियों ने हमारी धाफर को मन्जूर कर लिया है। मैं यह जानना चाहता हूँ कि जिन लोगों ने धाफर को मन्जूर कर लिया है, उन को क्या सुविधायें दी जायेंगी—उन को बने हुए मकान दिए जायेंगे या कुछ धौर दिया जायेगा।

श्री मेहर चन्द खन्ना : माननीय सदस्य ने धाफर सवाल का जबाब नहीं सुना। मैं न कहता हूँ कि हम उन को कम्प्लेक्सन स्कीम के

सहत लाजपतनगर में प्लॉट दे रहे हैं। जैसे दिल्ली में श्रीर बाइयो को—साम्बों धरपा-धियों को—हम ने सुविधायें दी हैं, उन को भी उसी किस्म के कम्प्लेक्सन मिलेंगे।

श्री नवल प्रभाकर : जिन के कम्प्लेक्सन नहीं हैं, उन का क्या होगा ?

श्री मेहर चन्द खन्ना : जिन के कम्प्लेक्सन नहीं हैं, वे नान-कन्सेमेंट होंगे। जिन का पाकि-स्तान में भी अपना मकान नहीं था, वे हिन्दुस्तान में भी किगयेदार रहे, तो कोर्ट इत्र नहीं है।

Patel Nagar Colonies

*1674. **Shri B. K. Gaikwad:** Will the Minister of Rehabilitation and Minority Affairs be pleased to refer to the replies given to Unstarred Question No. 778 on the 5th September, 1955 and Starred Question No. 1804 on the 5th September, 1956 and state:

(a) whether the actual costs of two-roomed houses built in South Patel Nagar and three roomed houses built in East Patel Nagar have since been finalised;

(b) if so, when they were finalised and the final cost for a house of each of the above mentioned categories; and

(c) if the reply to part (a) be in the negative, reasons for the delay?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) Yes

(b) 20th June, 1957 The final cost of a two roomed house at South Patel Nagar is Rs. 6,404 and that of a three roomed house at East Patel Nagar is Rs. 5,871.

(c) Does not arise.

Shri B. K. Gaikwad: May I know why there is this difference between the two?

Shri Mehr Chand Khanna: The difference in the cost of a house can be attributed to many factors. The contracts invited at different times